

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION 1126 OF 2024**

IN THE MATTER OF:

Veer Singh & Anr.

...Applicant

Versus

Union of India & Ors

...Respondent

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Through

Priyanka

Date: 08.05.2025

Place: New Delhi

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**REPLY ON BEHALF OF MEMBER SECRETARY, SEIAA, UTTAR
PRADESH. ALONG WITH SUPPORTING AFFIDAVIT.**

1. That the Hon'ble National Green Tribunal has passed an Order dated 23.10.2024 in the matter of Original Application No. 1126/2024 Veer Singh & Anr. Versus Union of India. The Executive part of the order is as follows-
2. *Issue notice to the respondents for filing their response by way of affidavit.*
3. *Mr. Apoorv Kurup, Advocate, accepts notice on behalf of respondent's nos.11 to 14 and seeks four weeks to file the reply.*
4. *Ms. SthaviAsthana, Advocate accepts notice on behalf of respondent no.3 and Ms. Priyanka Swami, Advocate accepts notice on behalf of respondent no.4 to 10 and they seek four weeks' time to file the reply.*

5. *Let notice be issued to other respondents for filing their response by way of affidavit at least one week before the next date of hearing.*
 6. *Learned Counsel for the applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.*
 7. *Having regard to the seriousness of the allegation, we also deem it proper to constitute a Joint Committee comprising of representatives of the Member Secretary, CPCB and RO MoEF&CC, Lucknow. RO MoEF&CC, Lucknow will act as a coordinating agency in this two member joint committee. The joint committee will visit the site and ascertain the truthfulness of the allegations made in the OA, the extent of the violation, if any, by respondent nos. 11 to 14 or any other person and suggest remedial measures and submit the report before the Tribunal within eight weeks.*
 8. *A copy of this order be forwarded to Members of the joint committee by email for compliance.*
 9. *List on 14.02.2025.*
2. That it is respectfully submitted that an application was submitted by the Project Proponent, *Smt. Shashi Devi*, resident of House No. 168/19, Noniya Mohal, District Banda, Uttar Pradesh, on **08.02.2020**, seeking the grant of *Terms of Reference (ToR)* for river bed sand/morrum mining over a lease area of **10.00 hectares (24.71 acres)** along the River Betwa, situated in Gata No. 321ga, Village – Salemapur, Tehsil – Moth, District – Jhansi, Uttar Pradesh, vide Proposal No.

SIA/UP/MIN/50833/2020, falling under **Category 1(a)** of the EIA Notification, 2006 (as amended).

3. That the said proposal was considered by the State Expert Appraisal Committee (SEAC) in its **461st Meeting held on 05.03.2020**, wherein the matter was duly discussed, and the Committee recommend the issuance of Terms of Reference (ToR) for the purpose of Environmental Impact Assessment (EIA) study.
4. That subsequently, the matter was placed before the **366th Meeting of the State Environment Impact Assessment Authority (SEIAA)** held on **14.05.2020**, wherein SEIAA agree with the recommendations of SEAC for issuing the ToR, while also stipulating certain additional points to be included therein.
5. That in pursuance of the above, SEIAA issue the Terms of Reference vide **Letter No. 114/Parya/SEAC/5489/2019 dated 08.06.2020**, for the proposed mining project in accordance with the provisions of the EIA Notification, 2006 (as amended). A copy of the said Terms of Reference is annexed herewith and marked as **ANNEXURE No. 1**.
6. That thereafter, the Project Proponent submitted a fresh application dated **02.10.2020** for the grant of *Environmental Clearance* (EC) for the aforesaid project proposal, falling under the same location and specifications as mentioned above, vide Proposal No. **SIA/UP/MIN/57175/2020**, in compliance with the applicable laws and guidelines under the EIA Notification, 2006.

7. That the said application for Environmental Clearance was considered by SEAC in its **503rd Meeting held on 23.11.2020**, wherein the Committee deliberated upon the proposal and recommend the grant of Environmental Clearance, subject to certain general and specific conditions applicable to such mining projects.
8. That in furtherance of the above, the proposal was duly considered by the SEIAA in its **428th Meeting held on 22.12.2020**, and upon perusal of the reply submitted, the SEIAA concurred with the recommendations of the SEAC and grant *prior Environmental Clearance* to the said project, incorporating the conditions as suggested by SEAC, along with certain additional specific conditions.
9. That accordingly, the SEIAA issued the Environmental Clearance vide **Letter No. 602/Parya/SEIAA/5915-5489/2020 dated 06.01.2021**, in accordance with the provisions of the EIA Notification, 2006 (as amended). A copy of the said Environmental Clearance is annexed herewith and marked as **ANNEXURE No. 2**.
10. That it is respectfully submitted that, as per prevailing statutory requirements, the grant of any mining lease or auction thereof by the District Administration necessarily requires *prior Environmental Clearance*, particularly in cases involving new or renewed leases post issuance of the EIA Notification dated **14.09.2006**. The regulation of mining operations including delineation of area, quantity of extractable minerals, assessment of replenishment, preparation of District Survey Reports, and enforcement of compliance is vested with the District Administration/Department of Geology and Mining, Government of

Uttar Pradesh. Any instance of illegal mining or violations is also to be dealt with by the said authorities in accordance with applicable laws.

11. That it is most humbly submitted that the *State Environment Impact Assessment Authority (SEIAA)* functions strictly in accordance with the EIA Notification, 2006 (as amended), and discharges its duties in consonance with the guidelines, instructions, and procedures laid down by the *Ministry of Environment, Forest and Climate Change (MoEFCC), Government of India*.

Through

Date: 03.05.2025
Place: New Delhi



PRIYANKA SWAMI
ADVOCATE
STANDING COUNSEL FOR
STATE OF UTTAR PRADESH
F-13, JANGPURA, NEW DELHI 110014
[E-mail: advpriyankaswami@gmail.com](mailto:advpriyankaswami@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 1126 of 2024

IN THE MATTER OF:

VEER SINGH

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

AFFIDAVIT

I, ANURAG YADAV, aged about 48 years s/o Sh. P.N. SINGH is presently posted as DEPUTY DIRECTOR, REGIONAL OFFICE, NOIDA, DIRECTORATE OF ENVIRONMENTAL, UP. having an office at E-21/1, NOIDA, UTTAR PARDESH. Presently at New Delhi

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of **Member Secretary, SEIAA** before this Tribunal.
2. That the accompanying Report has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Report are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.





Renu Agarwal
D/6004/2022
I identified the deponent who
has signed in my presence

[Signature]

DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on this 08 day of MAY 2025,
that the contents of the foregoing affidavit are true and correct to the best of my
knowledge and no part of it is false and nothing material has been concealed
therefrom.

ATTESTED
[Signature]
NOTARY PUBLIC
(INDIA)

[Signature]

DEPONENT

08 MAY 2025

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
 Phone : 91-522-2300 541, Fax : 91-522-2300 543
 E-mail : doeuplko@yahoo.com
 Website : www.seiaaup.com

To,

Shri Mati Shashi Devi,
 W/o Shri Virendra Kumar,
 R/o House no- 168/19, Noniya Mohal,
 District- Banda, U.P- 210001

Ref. No.....114...../Parya/SEAC/5489/2019

Date: 8 June, 2020

Sub: Terms of Reference for Sand Mining along Betwa River Bed in Gata No.- 321 Ga, Village- Salemapur ,
 Tehsil- Moth, District-Jhansi, U.P., (Leased Area-10.0 ha).

Dear Sir,

Please refer to your application/letter dated 08-02-2020 & 21-02-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 05-03-2020 and SEIAA in its meeting dated 14-05-2020.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand Mining along Betwa River Bed in Gata No.- 321 Ga, Village- Salemapur , Tehsil- Moth, District-Jhansi, U.P., (Leased Area-10.0 ha).
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/50833/2019		
2. File No. allotted by SEIAA, UP	5489		
3. Name of Proponent	M/s Shubh Construction Smt. Shashi Devi W/o Shri Virendra Kumar		
4. Full correspondence address of proponent and mobile no.	R/o House. No. 168/19, Noniya Mohal, District - Banda, Uttar Pradesh - 210001		
5. Name of Project	River Bed Sand/Morrum Mining having lease area 10.0 ha (24.71 acre) along River Betwa in Gata No. 321ga at Village – Salemapur, Tehsil- Moth, District- Jhansi, U. P.		
6. Project location (Plot/Khasra/Gata No.)	321ga		
7. Name of Village	Salemapur		
8. Tehsil	Moth		
9. District	Jhansi		
10. Name of Minor Mineral	Sand / Morrum Mining		
11. Sanctioned Lease Area (in ha.)	10.0 ha		
12. Max. & Min mRL within lease area	The highest level is 150.3 mRL The lowest level is 147.0 mRL		
13. Zero Level mRL	Zero Level mRL is 147.0 mRL		
14. Pillar Coordinates (Verified by DMO)	Pillar No	Latitude	Longitude
	A	25° 48' 04.57"N	79° 04' 57.25"E
	B	25° 48' 24.19"N	79° 05' 03.97"E
	C	25° 48' 22.36"N	79° 05' 09.66"E
	D	25° 48' 03.13"N	79° 05' 02.41"E
15. Total Geological Reserves	1,87,260 m ³		
16. Total Mineable Reserves	51,547 m ³		
17. Total Proposed Production	2,50,000 m ³ (5 Year)		
18. Proposed Production/year	50,000 m ³		
19. Sanctioned Period of Mine lease	5 years		

Area-10.0 ha).

20. Production of mine/day	200 m ³	
21. Method of Mining	Opencast semi-mechanized	
22. No. of working days	250	
23. Working hours/day	8 hrs	
24. No. of workers	30	
25. No. of vehicles movement/day	16	
26. Type of Land	Govt./Non Forest Land	
27. Depth of Mining	2.0 m	
28. Nearest metalled road from site	0.56 Km	
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.30KLD @ 10 lpcd
	Suppression of dust	10.03 KLD @1.0 L for 1 sqm (2 time a day)
	Plantation	0.400 KLD @ 1lit/plant (394)
	Total	11.00 KLD
29. Name of QCI Accredited Consultant with QCI No period of validity.	Paramarsh (Servicing Environment and Development) 118 01 May 2021	
30. Any litigation pending against the project or land in any court	No	
31. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-1562/30MMC/(2019-20) dated- 28.01.2020	
32. Details of lease area in approved DSR	Page No- 53, Sr. No.- 10	
33. Proposed CER cost	Project cost – 90.0 lacs/annum CER –1.80 lacs (2% of Total Cost)	
34. Proposed EMP cost	TOR	
35. Length and breadth of Haul Road	0.86 Km and 6m	
36. No. of trees to be planted	394	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/03/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The committee discussed the matter and concurred with the request and recommended to issue following terms of reference (TOR) for the preparation of EIA.

- 1) All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2) Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3) MOU signed between the project proponent and the consultant should be submitted.
- 4) The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5) The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 6) Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 8) A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.

- 9) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 10) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 11) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 12) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 13) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
- 14) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 15) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 16) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 17) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 18) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 19) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 20) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 21) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 22) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 23) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 24) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such

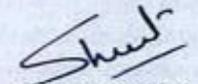
- primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 25) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
 - 26) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
 - 27) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
 - 28) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
 - 29) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
 - 30) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
 - 31) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
 - 32) Description of water conservation measures proposed to be adopted in the Project should be given.
 - 33) Details of rainwater harvesting proposed in the Project, if any, should be provided.
 - 34) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
 - 35) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater.
 - 36) Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
 - 37) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
 - 38) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
 - 39) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under

- plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 40) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
 - 41) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
 - 42) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
 - 43) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
 - 44) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
 - 45) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
 - 46) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
 - 47) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
 - 48) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
 - 49) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
 - 50) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
 - 51) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
 - 52) Besides the above, the below mentioned general points are also to be followed:-
 - a) Executive Summary of the EIA/EMP Report.
 - b) All documents to be properly referenced with index and continuous page numbering.
 - c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - e) Where the documents provided are in a language other than English, an English translation should be provided.
 - f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of

compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.

- j) The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

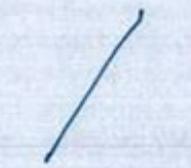
This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.


(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

No..... /Parya/SEAC/5489/2019 **Dated: As above**

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Jhansi.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.


(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

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To,

Smt. Shashi Devi,
House No- 168/19, Noniya Mohal,
District- Banda, U.P-210001

Ref. No...602.../Parya/SEIAA/5915-5489/2020

Date: 06 January, 2021

Sub: Environmental Clearance for Sand/Morrum Mining from River Betwa in Gata No.- 321 Ga at Village - Salemapur, Tehsil-Moth, District - Jhansi, U. P. (Leased Area : 10.0 ha), M/s Shubh Construction.

Dear Sir,

Please refer to your application/letter dated 08-02-2020, 21-02-2020, 02-10-2020, 20-11-2020 & 21-12-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 23-11-2020 and SEIAA meeting 22-12-2020.

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining from River Betwa in Gata No.- 321 Ga at Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P. (Leased Area : 10.0 ha), M/s Shubh Construction.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 114/Parya/SEAC/5489/2019 dated 08/06//2020.
3. The public hearing was organized on 18/09/2020. Final EIA report submitted by the project proponent on 02/10/2020.
4. Sallient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/50833/2020		
2.	File No. allotted by SEIAA, UP	5915/5489		
3.	Name of Proponent	Smt. Shashi Devi		
4.	Full correspondence address of proponent and mobile no.	Shashi Devi W/o ShriVirendra Kumar R/o-House. No. 168/19, NoniyaMohal, District - Banda, Uttar Pradesh		
		Mobile no. -		
		E mail ID - subhsand@gmail.com		
5.	Name of Project	Environmental clearance of proposed riverbed Sand/Morrum Mining having lease area 10.0 ha (24.71 acre), along River Betwa in Gata No.- 321 Ga, at Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P. of M/s Shubh Construction.		
6.	Project Location (Plot. Khsra/Gata No.)	321 Ga		
7.	Name of River	Betwa River		
8.	Name of Village	Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P.		
9.	Tehsil	Moth		
10.	District	Jhansi		
11.	Name of Minor Mineral	Sand/Morrum		
12.	Sanctioned Lease Area (in Ha.)	10.00 ha		
13.	Max. & Min mRL within lease area	Max - 150.30 mRL Min - 147.0 mRL Zero mRL - 150.30mRL		
14.	Pillar Coordinates (Verified by DMO)	Gata No.- 321 Ga, at Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P. of M/s Shubh Construction.		
		Total lease area		
		Pillar	Latitude	Longitude
			25° 48' 04.57"N	79° 04' 57.25"E
		25° 48' 24.19"N	79° 05' 03.97"E	



		C	25° 48' 22.36"N	79° 05' 09.66"E
		D	25° 48' 03.13"N	79° 05' 02.41"E
		Submerged area		
		Pillar	Latitude	Longitude
		S1	25° 48' 19.66"N	79° 04' 52.41"E
		S2	25° 48' 17.87"N	79° 05' 52.69"E
		S3	25° 48' 17.92"N	79° 05' 54.71"E
		S4	25° 48' 19.82"N	79° 05' 56.37"E
		S5	25° 48' 20.09"N	79° 04' 57.73"E
		S6	25° 48' 21.45"N	79° 05' 09.35"E
		S7	25° 48' 18.86"N	79° 05' 08.37"E
		S8	25° 48' 18.99"N	79° 05' 07.21"E
		S9	25° 48' 13.48"N	79° 04' 05.40"E
		S10	25° 48' 08.38"N	79° 05' 02.89"E
		S11	25° 48' 07.43"N	79° 05' 00.55"E
		S12	25° 48' 04.16"N	79° 05' 58.88"E
		S13	25° 48' 14.41"N	79° 04' 00.61"E
		S14	25° 48' 14.37"N	79° 05' 00.90"E
		S15	25° 48' 11.83"N	79° 05' 01.44"E
		S16	25° 48' 11.39"N	79° 05' 02.53"E
		S17	25° 48' 16.86"N	79° 04' 03.68"E
		S18	25° 48' 15.47"N	79° 05' 01.40"E
15.	Total Geological Reserves	187260 m ³		
16.	Total Mineable Reserve in LOI	50000 m ³ /annum		
17.	Total Proposed Production	250000 m ³ (5 years)		
18.	Proposed Production /year	50000 m ³ /annum		
19.	Sanctioned Period of Mine lease	5 years		
20.	Production of mine/day	200 m ³ /day		
21.	Method of Mining	Opencast Semi-mechanized		
22.	No. of working days	250		
23.	Working hours/day	8		
24.	No. of worker	30		
25.	No. of vehicles movement/day	25		
26.	Type of Land	Govt./Non Forest Land (riverbed)		
27.	Ultimate of Depth of Mining	2.0m		
28.	Nearest metalled road from site	1.0 km		
29.	Water Requirement	PURPOSE		
		Drinking	- 0.30 KLD	
		Suppression of dust	- 10.30 KLD	
		Plantation	- 0.40 KLD	
		Others (if any)	- 0.00 KLD	
		Total	- 11.0 KLD	
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	PARAMARSH (Servicing Environment and Development) NABET/EIA/1821 RA 0120 Valid till – 01/05/2021		
31.	Any litigation pending against the project or land in any court	No		
32.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 1562/30MMC/ (2019-20) dated - 28/01/2020		
33.	Details of Lease Area in approved DSR	Serial no. 10 Page no. 5		
34.	Project Cost	90.00 lacs/annum		
35.	Proposed CER cost	1.80 lacs/annum		
36.	Proposed EMP cost	12.60 lacs		

**E.C. for Sand/Morrum Mining from River Betwa in Gata No.- 321 Ga at Village -Salemapur, Tehsil-Moth, District - Jhansi, U. P.
(Leased Area : 10.0 ha), M/s Shubh Construction.**

37.	Length and breadth of Haul Road	Length – 0.90 km Breadth – 6.00 m Temporary culvert on haul road shall be made for transportation
38.	No. of Trees to be Planted	400

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 23-11-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 22-12-2020 has decided to grant the Environmental Clearance to the title project for collection of 50000 m³/annum is proposed lease area 10 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Morram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.



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19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
23. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
24. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParasad/ Municipal Corporation and Urban Local Body.
25. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
26. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
27. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
28. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
29. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
30. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
31. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
32. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
33. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
34. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
35. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
36. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
37. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
38. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
39. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
40. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche



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- etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
41. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 42. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 43. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
 44. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 45. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 46. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 47. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. Before plantation in a selected area the soil testing should be done and species to be chosen accordingly.
6. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
7. Environment management in according to environmental status and impact of the project.
8. Selection of plants for green belt should be on the basis of pollution removal index.
9. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
10. Pakkamotorable haul road to be maintained by the project proponent.
11. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
12. Permission from the competent authority regarding evacuation route should be taken.
13. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
14. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
15. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
16. Provision for cylinder to workers should be made for cooking.
17. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
18. Provide suitable mask to the workers.
19. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
20. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
21. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
22. Provision for two toilets and hand pumps should be made at mining site.
23. Drinking water for workers would be provided by tankers.

24. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
25. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
26. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
27. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
28. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
29. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
30. Width of the haul road shall be more than 6 meter.
31. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
32. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
33. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
34. The Environmental clearance will be co-terminus with the mining lease period.
35. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
36. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
37. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
38. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
40. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
41. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
42. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
43. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
44. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
45. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.



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46. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).
47. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
48. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
49. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
50. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
51. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
52. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
53. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
54. Solid waste material viz., gutkha pouches, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
55. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
56. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
57. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
58. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
59. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
60. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
61. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
62. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
63. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
64. Waste water from potable use be collected and reused for sprinkling.
65. During the school opening and closing time vehicle movement will be restricted.
66. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.



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The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
 Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5915-5489/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Jhansi, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
 Member Secretary, SEIAA